

**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)
LOK SABHA
UNSTARRED QUESTION NO. 948
TO BE ANSWERED ON 08.02.2018
Justice Mukul Mudgal Committee**

948. SHRI A.T. NANA PATIL:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Justice Mukul Mudgal Committee had highlighted in its report the need for enactment of a special legislation to declare all forms of manipulation of sports, corruption and malpractices a criminal offence;**
- (b) if so, the present status of implementation of the recommendations of the said Committee; and**
- (c) the step taken/being taken by the Government for proper implementation of these recommendations?**

**ANSWER
THE MINISTER OF STATE (INDEPENDENT CHARGE)
FOR YOUTH AFFAIRS AND SPORTS
[COL. RAJYAVARDHAN RATHORE (Retd.)]**

(a) Madam, the report of the Justice Mukul Mudgal Committee does highlight the requirement for a special legislation to declare the manipulation of sports, corruption and malpractice a criminal offence.

(b) & (c): Madam, Government has drafted a standalone legislation to prevent and combat fraud/ unethical practices affecting the integrity of sports and fair play in relation to national and international sporting events and for matters incidental thereto which includes match fixing and deliberate underperformance, etc. The draft legislation defines sports frauds, provides for punishment to offenders and also mentions the court competent to try cases. The proposed legislation is in the stage of consultation with stakeholders and a definite time frame cannot be laid down by when the same would be enacted.
